

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member  
Hon'ble Mr. P.K. Mallick .. Administrative Member

O R A L - O R D E R

25/08/1988

Per : Hon'ble Mr. P.M. Joshi .. Judicial Member

In this application filed by the petitioner Shri V.H. Oza, his main grievance is against non-implementation of the orders passed by the Tribunal in the judgment rendered in T.A./1393/86 on 25.2.1988. According to him, in the meantime, his juniors have been promoted.

Mr. J.D. Ajmera, the learned counsel for the respondents, has opposed the application on the ground that his claim for promotion has been already considered in T.A./1393/86 and as per the instructions received by him, the meeting for consideration regarding the promotion of the petitioner is likely to be convened within <sup>the</sup> near future and necessary action is likely to be taken in pursuance of the direction issued by this Tribunal.

We find great substance in the submissions made by Mr. Ajmera in this regard that the application does not disclose any new cause required to be considered. The application is, therefore, summarily rejected, at the stage of admission. However, it is observed that his grievance regarding non-implementation of our direction in judgment dt. 25.2.88, will be looked into when the application filed by the petitioner is coming <sup>up</sup> for hearing. It is stated by the petitioner that he has already filed such application before the Tribunal.

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With these observations, the application stands disposed of.

P. Mallick

( P K Mallick )  
Administrative Member



( P M Joshi )  
Judicial Member

\*Mogera